

(c) No, Sir.

(d) Does not arise.

**Keltron Scheme for covering Kerala by Television Net Work**

8391. SHRI C. K. CHANDRAPPA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the attention of the Government has been drawn to a scheme prepared by the Kerala State Electronics Development Corporation Limited (KELTRON) for establishing a television net work covering the whole of Kerala;

(b) if so, the details thereof;

(c) what is the reaction of the Government with regard to the feasibility of this scheme; and

(d) whether Government propose to put this scheme through or any other scheme to set up TV in Kerala if so, details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) to (d). Government has not received any scheme prepared by the Kerala State Electronics Development Corporation Ltd. for establishing a television net work covering the State of Kerala. However, Doordarshan authorities have been asked to get in touch with the Corporation to find out if there is such a scheme and the details thereof.

In the Sixth Five Year Plan it is proposed to set up a full-fledged TV Station having a single studio set-up with provision to add a second studio later, and a 10 KW TV transmitter with a 150 Metre tower at Trivandrum.

**Subsidy from pool fund for L-Base**

8392. PROF. R. K. AMIN: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that a subsidy is proposed to be given from pool fund for L-Base if imported through the canalising agent CPC;

(b) whether a subsidy is paid on Vit. C if sold through canalise distribution;

(c) whether a subsidy could be paid on Chloramphenicol instead of L-base;

(d) whether attention of Government has been drawn by some men of the Parliament and associations in this matter; and

(e) if so, what is the reaction of Government in the matter?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) In the context of the recent freeze on Prices of bulk drugs including Chloramphenicol Powder and the recent increase in the c.i.f. price of L-Base (penultimate intermediate for manufacture of Chloramphenicol Powder), Government have made arrangements with the CPC whereby, in respect of units which hold Actual User Import Licences of sufficient validity under which they could import L-Base and which provide CPC with the needed letter of authority, CPC will import L-Base and supply the same at the price at which CPC had effected supplies of L-Base during 1978-79 provided the Chloramphenicol Powder manufactured from such supplies is made over to CPC for canalised distribution at the Government approved price. As and when there is revision in the Chloramphenicol Powder price the price at which CPC will effect supplies of L-Base under these arrangements will also be revised. This would ensure that the concerned organised sector or small-scale units would continue to have L-Base at a particular price for carrying on their operations.

These arrangements might entail meeting the under-recovery in making L-Base available to the concerned.